

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VEEYEM INTERIORS (I) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Veeyem Interiors (I) Private Limited
2.	Date of incorporation of corporate debtor	02/04/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2008PTC180719
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: Gala NO.1, Pawar House, Opp. RBI Quarters, Kamal Sagar Road, Bhandup (East), Mumbai-400078, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	March 23, 2020 (NCLT, Mumbai Bench passed Order dated 20.03.2020 C.P. No. 3732 (IB)/MB/2019). Order was viewed by Interim Resolution Professional on March 23, 2020.
7.	Estimated date of closure of insolvency resolution process	September 18, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Hemantprakash Shyamsunder Jain Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7 Jyotikapark Society, Near Police Comm. office, Shahibaug Road, Ahmedabad 380004 Email: hpsjca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7 Jyotikapark Society, Near Police Comm. office, Shahibaug Road, Ahmedabad 380004 Email: cirp.veeyeminteriors@gmail.com
11.	Last date for submission of claims	April 06, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As above Email IRP at cirp.veeyeminteriors@gmail.com (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **Veeyem Interiors (I) Private Limited** on **March 20, 2020**. The order was viewed by Interim Resolution Professional on March 23, 2020.

The creditors of **Veeyem Interiors (I) Private Limited** are hereby called upon to submit their claims with proof on or before April 06, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [**None at present**] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 23, 2020
Place: Ahmedabad

Hemantprakash Shyamsunder Jain
(Interim Resolution Professional)
Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480

